

C O N T E N T S

**Fifteenth Series, Vol. XIV, Sixth Session, 2010/1932 (Saka)
No. 23, Monday, December 13, 2010/Agrahayana 22, 1932(Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
REFERENCE BY THE SPEAKER	
Anniversary of Tragic Incident of Parliament becoming target of terrorist attack	2
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos461 to 480	4-61
Unstarred Question Nos.5291 to 5520	62-372

ANNOUNCEMENT BY THE SPEAKER

Internet facility for Hon. Members 373

FELICITATIONS BY THE SPEAKER

Felicitations to Saina Nehwal for winning the
Hong Kong Super Series Badminton Tournament 374

PAPERS LAID ON THE TABLE 375-384**STANDING COMMITTEE ON SCIENCE AND
TECHNOLOGY, ENVIRONMENT AND FORESTS 385-386**
213th to 220th Report**STATEMENTS BY THE MINISTERS**

- (i) Status of implementation of the recommendations
contained in the 94th Report of the Standing Committee on
Commerce on Demands for Grants (2010-11), pertaining to the
Department of Industrial Policy and Promotion, Ministry of
Commerce and Industry
Shri Jyotiraditya M. Scindia 387
- (ii) Status of implementation of the recommendations
contained in the 142nd Report of the Standing Committee on
Home Affairs on implementation of
Central Scheme of Modernisation of Prison Administration,
pertaining to the Ministry of Home Affairs
Shri P. Chidambaram 388-389

MATTERS UNDER RULE 377 390-406

- (i) Need to provide technical and financial assistance to
the Government of Rajasthan for treatment of
agricultural land rendered unfit for cultivation in
Ganganagar and Hanumangarh districts of Rajasthan
Shri Bharat Ram Meghwal 390
- (ii) Need to take necessary steps for setting up of Trans-
shipment Terminal at Colachel Port in Kanyakumari
district, Tamil Nadu
Shri S.S. Ramasubbu 391

- (iii) Need to take steps to enhance the foodgrain storage facility in Srikakulam district, Andhra Pradesh
- Dr. Kruparani Killi 392
- (iv) Need to conduct a CBI inquiry into the alleged irregularities being committed in the inter-state lottery business in Kerala
- Shri P.T. Thomas 393
- (v) Need to introduce Airbus service from Silchar to Guwahati and increase the frequency of Airbus flights from Silchar to Kolkata
- Shri Lalit Mohan Suklabaidya 394
- (vi) Need to strengthen ESI dispensaries in Vizianagaram Parliamentary Constituency, Andhra Pradesh
- Shrimati Botcha Jhansi Lakshmi 395
- (vii) Need to bring uniformity in allocation of seats in degree colleges by the University Grant Commission in Uttar Pradesh
- Shri Jagdambika Pal 396
- (viii) Need to declare the birth anniversary of Dr. B.R. Ambedkar falling on the 14th April as a National Holiday every year.
- Shri P.L. Punia 397
- (ix) Need to provide Special Financial Assistance to Himachal Pradesh and enhance the Special Plan Assistance to the State to meet its financial liabilities
- Dr. Rajan Sushant 398

- (x) Need to provide regular rail services from Indore to Ajmer and Udaipur
Shrimati Sumitra Mahajan 399
- (xi) Need to accord approval to the proposal of Government of Madhya Pradesh for construction of Chandla-Mataundh and Rampur Ghat-Kandela roads under Central Road Fund
Shri Jitendra Singh Bundela 400
- (xii) Need to provide better rail connectivity to Kaushambi Parliamentary Constituency, Uttar Pradesh
Shri Shailendra Kumar 400
- (xiii) Need to provide Minority Educational Institution Status to Aligarh Muslim University and Jamia Millia Islamia University, Delhi
Dr. Shafiqur Rehman Barq 401-402
- (xiv) Need to accord approval to the D.P.R. submitted by Government of Bihar for repair and desilting of water-canal originating from Falgu river barrage in Jahanabad district of the State.
Shri Kaushalendra Kumar 403
- (xv) Need to open an Income-Tax Office at Dharmapuri, Tamil Nadu
Shri R. Thamaraiselvan 404
- (xvi) Need to provide stoppage to Kamban Express at Papanasam in Tamil Nadu
Shri O.S. Manian 405

(xvii) Need to open an Engineering College and a Polytechnic at Dakshin Dinajpur in Baluarghat Parliamentary Constituency, West Bengal

Shri Prasanta Kumar Majumdar 406

NATIONAL SONG 407

ANNEXURE – I

Member-wise Index to Starred Questions 408

Member-wise Index to Unstarred Questions 409-413

ANNEXURE – II

Ministry-wise Index to Starred Questions 414

Ministry-wise Index to Unstarred Questions 415

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Monday, December 13, 2010/Agrahayana 22, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

REFERENCE BY THE SPEAKER

Anniversary of tragic incident of Parliament becoming target of terrorist attack

MADAM SPEAKER: Hon. Members, as you are aware, nine years ago on 13 December, 2001, in a brazen attack, terrorists sought to unsuccessfully hit at the very edifice of our democratic polity, the Parliament of India.

The dastardly attack was thwarted by the valiant and the ever vigilant security forces guarding the Parliament Complex. Lamentably though in the process five security personnel of Delhi Police; one woman constable of the CRPF and two Security Assistants of Parliament Security Service achieved martyrdom.

On this solemn occasion, the House pays homage to the supreme sacrifice made by the brave security personnel and calls for concerted and renewed efforts to cope with the global malaise of terrorism. Let us on this day also resolve to resolutely combat the macabre designs of the perpetrators of terrorism and reaffirm our pledge to protect the unity, integrity and sovereignty of the motherland.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01hrs.

The Members then stood in silence for a short while

MADAM SPEAKER: Question Hour. Q. No.461 - Shri Premchand.

... (Interruptions)

11.02 hrs.

At this stage, Shri Dilipkumar Mansukhlal Gandhi, Shri Shailendra Kumar and some other Hon. Members came and stood on the floor near the Table


... (Interruptions)

MADAM SPEAKER: Nothing would go on record.

(Interruptions) ... *

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.07 hrs.

*The Lok Sabha then adjourned till Twelve
of the clock. *

* Not recorded

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

12.0¼ hrs.

ANNOUNCEMENT BY THE SPEAKER

Internet facility for Hon. Members

MADAM SPEAKER: Hon. Members, I am happy to inform you that the Internet facility has been provided for the use of Members in the Inner Lobby of Lok Sabha. The Members can avail it regularly from the Budget Session.

12.01 hrs.**Felicitations to Saina Nehwal for winning the
Hong Kong Super Series Badminton Tournament**

MADAM SPEAKER: Hon. Members, I am sure, all of you will join me in conveying our heartiest congratulations to Saina Nehwal for winning the Hong Kong Super Series Badminton Tournament on 12th December, 2010. This is her fourth major International Title in the year 2010. Her stupendous performances have emphatically established her as one of the best women badminton players in the World. Her achievements are a matter of national pride and source of inspiration for many a budding sportspersons of our country.

We convey our best wishes to Saina Nehwal for her tremendous performance and all future endeavours.

... (Interruptions)

12.01¼ hrs.

At this stage, Shri Dilipkumar Mansukhlala Gandhi, Shri Shailendra Kumar and some other Hon. Members came and stood on the floor near the Table

... (Interruptions)

12.02 hrs.

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now Papers to be laid on the Table.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MUKUL ROY): On behalf of Shri G.K. Vasan, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2009-2010.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2009-2010, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2009-2010.

(Placed in Library, See No. LT 3812/15/10)

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri Salman Khursheed, I beg to lay on the Table a copy of the 46th Report (Hindi and English versions) of the Commissioner for Linguistic Minorities, Allahabad, for the period July, 2007 to June, 2008, under Article 350(B) of the Constitution, alongwith an explanatory note.

(Placed in Library, See No. LT 3813/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2009-2010.

(ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3814/15/10)

(2) (i) A copy of the Annual Report of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3815/15/10)

... (*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): On behalf of Shri Mullappally Ramachandran, I beg to lay on the Table a copy of the Notification No. S.O. 2851(E) (Hindi and English versions) published in Gazette of India dated the 26th November, 2010, appointing the Senior Immigration Officer, Bureau of Immigration, Haridaspur, as the "Civil Authority" for the purpose of said order for the Immigration Check Post located at Haridaspur falling under the district of North 24-Parganas in the State of West Bengal with effect from 1st December, 2010 issued under sub-clause (2) of Clause 2 of the Foreigners Order, 1948.

(Placed in Library, See No. LT 3816/15/10)

... (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri V. Narayanasamy, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3817/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Gandhinagar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Gandhinagar, for the year 2009-2010.

(Placed in Library, See No. LT 3818/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2009-2010.

(Placed in Library, See No. LT 3819/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2009-2010.

(Placed in Library, See No. LT 3820/15/10)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2009-2010.

(Placed in Library, See No. LT 3821/15/10)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3822/15/10)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2009-2010.
- (Placed in Library, See No. LT 3823/15/10)
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2009-2010.
- (Placed in Library, See No. LT 3824/15/10)
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 3825/15/10)
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2009-2010.
- (Placed in Library, See No. LT 3826/15/10)
- ... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2009-2010, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Indian Institute of Technology Guwahati, Guwahati, for the year 2009-2010.

(Placed in Library, See No. LT 3827/15/10)

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of Indian Institute of Technology Delhi, New Delhi, for the year 2009-2010, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Indian Institute of Technology Delhi, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3828/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of National Institute of Open Schooling, Noida, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 3829/15/10)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2009-2010.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2009-2010.

(Placed in Library, See No. LT 3830/15/10)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3831/15/10)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2009-2010, for the year 2009-2010, for the year 2009-2010.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2009-2010, for the year 2009-2010.

(Placed in Library, See No. LT 3832/15/10)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3833/15/10)

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2009-2010.

(Placed in Library, See No. LT 3834/15/10)

(10) A copy of the National Council for Teacher Education (Recognition Norms and Procedure) Second Amendment Regulations, 2010 (Hindi and English versions) published in Notification No. F. No. 51-1/2009/NCTE(N&S) in Gazette of India dated 26th July, 2010, under sub-section (2) of Section 32 of National Council for Teacher Education Act, 1993.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library, See No. LT 3835/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(1) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2009-2010.

(2) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3836/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): On behalf of Shri Harish Rawat, I beg to lay on the Table a copy of the Notification No. S.O. 2278(E) (Hindi and English versions) published in Gazette of India dated the 15th September, 2010, appointing the 15th day of September, 2010, as the date on which the Industrial Disputes (Amendment) Act, 2010 shall come into force issued under sub-section (2) of Section 1 of the said Act.

(Placed in Library, See No. LT 3837/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2009-2010, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2009-2010.

(Placed in Library, See No. LT 3838/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): On behalf of Shri Choudhary Mohan Jatua, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3839/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): On behalf of Dr. S. Jagathrakshakan, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2009-2010.
- (2) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3840/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2009-2010.
- (2) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3841/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3842/15/10)

12.03 hrs.

**STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY,
ENVIRONMENT AND FORESTS**

213th to 220th Reports

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Thirteenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Fourth Report of the Committee on the Demands for Grants (2010-11) of the Ministry of Earth Sciences.
- (2) Two Hundred Fourteenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Fifth Report of the Committee on the Demands for Grants (2010-11) of the Department of Bio-technology.
- (3) Two Hundred Fifteenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Sixth Report of the Committee on the Demands for Grants (2010-11) of the Department of Space.
- (4) Two Hundred Sixteenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Seventh Report of the Committee on the Demands for Grants (2010-11) of the Department of Atomic Energy.
- (5) Two Hundred Seventeenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Eighth Report of the Committee on the Demands for Grants (2010-11) of the Department of Scientific and Industrial Research.
- (6) Two Hundred Eighteenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Ninth Report of the Committee on the Demands for Grants (2010-11) of the Department of Science & Technology;

- (7) Two Hundred Nineteenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Tenth Report of the Committee on the Demands for Grants (2010-11) of the Ministry of Environment & Forests.
- (8) Two Hundred Twentieth Report on The Academy of Scientific and Innovative Research Bill, 2010.

... (*Interruptions*)

12.04 hrs.

STATEMENTS BY MINISTERS

- (i) **Status of implementation of the recommendations contained in the 94th Report of the Standing Committee on Commerce on Demands for Grants (2010-11), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry***

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I am laying this Statement on the status of implementation of recommendations contained in the Ninety Fourth Report of Parliamentary Standing Committee on Commerce on the direction of the hon. Speaker, Lok Sabha, in pursuance of the provisions of Rule 389 (New Direction 73-A) of the Rules of Procedure and Conduct of Business in Lok Sabha issued vide Lok Sabha Bulletin Part II dated September 01, 2004.

The Standing Committee on Commerce examined the Demands for Grants of the Ministry of Commerce and Industry, Department of Industrial Policy and Promotion for the year 2010-11 and presented their Ninety Fourth Report in this regard to the Rajya Sabha on 29th April, 2010 and the same was laid on the Table of Lok Sabha on 29th April, 2010. The Report contains thirty four recommendations.

All the thirty four recommendations of the Committee have been considered in the Department of Industrial Policy and Promotion. The action as recommended by the Committee has either already been taken or has been initiated. The status of implementation of these recommendations is given in the Annexure.

... (*Interruptions*)

* Laid on the Table and also placed in Library See No. LT 3843/15/10

12.04½ hrs.**(ii) Status of implementation of the recommendations contained in the 142nd Report of the Standing Committee on Home Affairs on implementation of Central Scheme of Modernisation of Prison Administration, pertaining to the Ministry of Home Affairs ***

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): On behalf of Shri Ajay Maken, I am laying this statement on the above subject in pursuance to rule 389 of the Rules of Procedure and Conduct of Business in the Lok Sabha.

2. The Departmentally-Related Parliamentary Standing Committee on Home Affairs constituted a Sub-Committee on Modernization of Prison Administration on 13th April 2007 to review the implementation of the Central Scheme of Modernisation of Prison Administration. As part of the examination of the subject matter, Sub-Committee visited the jails, in Delhi on 21st September 2007, Haryana and Punjab from 14th to 16th December 2007, Chhattisgarh and Orissa from 30th to 31st May 2008 and Maharashtra, Andhra Pradesh and Tamil Nadu from 1st to 3rd July 2008.

3. The Convenor of the Sub-Committee presented the draft report to the Chairperson of the DRPSC on Home Affairs for consideration. The Committee in its sitting held on 24th February 2009 considered and adopted the present Report. The 142nd Report of the Departmentally-Related Parliamentary Standing Committee on Home was presented/laid in the Rajya Sabha and Lok Sabha on 26th February 2009.

4. The Committee in its 142nd Report has made 26 recommendations/observations (Paragraph No. 4.41, 4.1.5, 4.1.6, 4.1.7, 4.2.2, 4.3.1, 4.4.2, 4.5.4, 4.6.2, 4.7.3, 4.8.4, 4.9.2, 4.10.2, 4.11, 4.12.1, 4.13.1, 4.14.1, 4.14.2, 4.15.1, 4.16.1, 4.17.2, 4.18.2, 4.19.1, 4.20.1, 4.21.1, 4.21.2) in respect of

* Laid on the Table and also placed in Library See No. LT 3844/15/10

which the Ministry of Home Affairs was required to take action.

5. On the above mentioned recommendations/observations of the Committee, an Action Taken Note was sent to Rajya Sabha Secretariat on 22.7.2009. Since most of the recommendations were related to the States/UTs, they were requested for taking necessary action and furnishing compliance report on the recommendations. On the basis of compliance report received from the some of the States/UTs, the additional ATRs were sent to the Rajya Sabha Secretariat on 19.4.2010, 5.7.2010 and 30.8.2010.

6. A detailed Statement showing the action taken/being taken with reference to the recommendations contained in various paragraphs of the 142nd Report of the Committee is attached.



12.05 hrs.

MATTERS UNDER RULE 377 *

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Hon. Members may send the slips to the Table of the House immediately as per the practice.

... (*Interruptions*)

(i) Need to provide technical and financial assistance to the Government of Rajasthan for treatment of agricultural land rendered unfit for cultivation in Ganganagar and Hanumangarh districts of Rajasthan

श्री भरत राम मेघवाल (श्रीगंगानगर): देश में, केन्द्र सरकार की ओर से प्राप्त आर्थिक सहायता एवं तकनीकी सहयोग से राज्य सरकारें अपने-अपने राज्यों की कृषि भूमि का उचित रख-रखाव करते हुए निरंतर उपज को बढ़ाने का प्रयास कर रही हैं। मेरे चुनाव क्षेत्र गंगानगर-हनुमानगढ़ जिलों की कृषि भूमि क्षेत्र सेम से प्रभावित है। रावतसर तथा पीलीबंगा तहसील क्षेत्र अत्यधिक सेम प्रभावित क्षेत्र हैं।

मैं, भारत सरकार से मांग करता हूँ कि गंगानगर एवं हनुमानगढ़ जिलों का सर्वेक्षण कर यह जानने का प्रयास किया जाये कि किसानों की उपजाऊ भूमि, जो दिनोंदिन सेम से प्रभावित हो रही है, को कैसे बचाया जाये तथा राजस्थान सरकार को इस समस्या से निपटने के लिए तकनीकी एवं आर्थिक सहायता प्रदान की जाये, ताकि क्षेत्रीय किसान अपनी जमीन से उचित मात्रा में उपज प्राप्त कर सकें।

* Treated as laid on the Table

(ii) Need to take necessary steps for setting up of Trans-shipment Terminal at Colachel Port in Kanyakumari district, Tamil Nadu

SHRI S.S. RAMASUBBU (TIRUNELVELI): Colachel is an important minor port situated in Kanyakumari District of Tamil Nadu. It is a natural harbour situated near international shipping channel which can attract major international carriers plying between Dubai and Singapore. For all round development of the country, setting up of Transshipment Terminal at Colachel port is the need of the hour. The port does not require dredging and therefore maintenance costs would be minimal.

Presently, international carriers do not enter Indian ports and dump the cargo at Colombo port. Similar vessels take this cargo from Colombo to East Indian Ports of Chennai, Ennore, Vizag, Paradip and Haldia. It is time consuming and leads to cost escalation. Besides, Colombo Port, Sri Lanka has commissioned Hambantata port to attract international shipping traffic.

Union Government is taking steps to set up Vizhinjam Port at Kerala to attract the international traffic. However, there is a need to upgrade Colachel as a major port. The Government of Tamil Nadu has also requested the Central Government for upgradation of Colachel Port in 2007. Once Colachel becomes a major port, it will become easier for the Union Government to convert it into a Transshipment Terminal. If this project takes off, it will give fillip to industrial activity in the area. Therefore, setting up of the Transshipment Terminal at Colachel port will complete the process of overall industrial development in southern Tamil Nadu.

I, therefore, urge upon the Union Government to take necessary steps for setting up of Transshipment Terminal at Colachel Port.

(iii) Need to take steps to enhance the foodgrain storage facility in Srikakulam district, Andhra Pradesh

DR. KRUPARANI KILLI (SRIKAKULAM): Srikakulam District in Andhra Pradesh is one of the most backward districts in the State. This region is mostly agriculture based. The expected rice production in the district during the current Kharif season is 8 lakh metric tons. The storage capacity available in the district is 80,000 metric tonnes. The storage capacity is very less as compared to the crop production in the district. Due to the shortage of the storage capacity in the district, the farmers are suffering a lot. The storage capacity in the district is required to be increased enormously. I understand that according to a study by National Institute of Agricultural Extension Management (MANAGE) in 2007, there is a total storage gap of 89.42 lakh tonnes in the entire country. To create additional capacity, the Government has formulated a scheme for construction of storage godowns through private entrepreneurs. Under the scheme, the Food Corporation of India would give a guarantee of 10 years for assured hiring. A capacity of about 150 lakh tonnes is to be created under the scheme through private entrepreneurs and Central and State Warehousing Corporations. In the Eleventh Five year plan, the Planning Commission has sanctioned Rs. 149 cores for the construction of Storage godowns by FCI and the State Governments. In view of the backwardness of the Srikakulam district, I request the Hon'ble Minister of Consumer Affairs, Food and Public Distribution to sanction more storage capacity for Srikakulam district to help the farmers in the State. This would go a long way in helping the people, particularly the farmers of the backward district.

(iv) Need to conduct a CBI inquiry into the alleged irregularities being committed in the inter-state lottery business in Kerala

SHRI P.T. THOMAS (IDUKKI): I would like to draw the attention of the House towards the irregularities being committed in the sale of inter-state lotteries in Kerala. The sale of inter-state lotteries in the name of Sikkim and Bhutan Governments caused huge revenue losses to the State. More than fifty thousand crores of rupees has been estimated as the loss to the Government exchequer since the last four years. Recently, the State Government of Kerala has requested the Central Government to conduct a CBI enquiry into the irregularities in the lottery sale. In the light of these facts, I request the Central Government to conduct a CBI inquiry to ascertain the real facts and punish the culprits.

(v) Need to introduce Airbus service from Silchar to Guwahati and increase the frequency of Airbus flights from Silchar to Kolkata

SHRI LALIT MOHAN SUKLABAIDYA (KARIMGANJ): I hereby draw the attention of the House to the sufferings of people of Barak Valley due to lack of a proper transport system connecting them with the rest of India. One can imagine the desperation and helplessness of the people in case of emergency. The reason is the deplorable road conditions.

In this modern age, it takes 14 hours to cover a distance of 320 KMs by road from Silchar to Guwahati and 20 hours by metre gauge train, which is being made broad gauge since last 14 years.

In order to give relief to the people of Barak Valley, I urge upon the Central Government to kindly introduce Airbus service from Silchar to Guwahati and increase the frequency of Airbus service from Silchar to Kolkata for accommodating more passengers and most importantly considering people's severe suffering, airfares on these sectors be subsidized till completion of broad gauge conversion from Silchar to Guwahati so that common people could avail the service.

(vi) Need to strengthen ESI dispensaries in Vizianagaram Parliamentary Constituency, Andhra Pradesh

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): Madam Speaker, many industries are located at Poosapati Rega Mandal in my Vizianagaram Parliamentary Constituency. There are nearly 10,000 industrial labourers in this mandal. But there is no ESI dispensary. The industrial labourers have to tread to neighbouring district, Srikakulam for availing medical and insurance facilities. There is a need to set up an ESI dispensary at G. Chodavaram, Poosapati Rega Mandal.

Moreover, there is an urgent need to convert panel clinics located at Garividi, Rajam, Salur and Pydibhimavaram as ESI dispensaries with diagnostic facilities so that specialist doctors could be made available. Similarly ayurvedic and naturopathy services at Vizianagaram are also required. Finally repairs to ESI dispensary buildings at Vizianagaram, Nellimarla, Garividi and Chittivalasa are also required.

I, request the Hon'ble Minister of Labour and Employment to kindly sanction these projects at the earliest to provide health care to the industrial labour.

(vii) Need to bring uniformity in allocation of seats in degree colleges by the University Grants Commission in Uttar Pradesh

श्री जगदम्बिका पाल (डुमरियागंज): भारत के विभिन्न राज्यों के स्कूलों में 22 करोड़ बच्चे पढ़ने जाते हैं, जिसमें केवल 40 प्रतिशत बच्चे 12वीं क्लास पास करते हैं। सरकारी आंकड़ों के अनुसार 1 करोड़ 40 लाख बच्चे ही कॉलेज स्तर तक ही शिक्षा के लिए पहुंच पाते हैं। केन्द्रीय मानव संसाधन मंत्री जी ने पिछले दिनों कहा था कि सन 2020 तक देश में 30 प्रतिशत छात्र विश्वविद्यालय तक पहुंच पायेंगे। जबकि अभी केवल 12.4 प्रतिशत छात्र ही कॉलेज एवं विश्वविद्यालय स्तर तक पढ़ रहे हैं। एक रिपोर्ट के अनुसार देश में अभी 500 विश्वविद्यालय एवं 25,000 महाविद्यालय हैं जबकि 4 करोड़ 60 लाख बच्चों को कॉलेज की शिक्षा के लिए 800 विश्वविद्यालय एवं 35 से 40 हजार डिग्री कॉलेज खोलने की आवश्यकता है। आज देश में राष्ट्रीय व्यावसायिक शिक्षा एवं रोजगारोन्मुखी शिक्षा के अवसर प्रदान करने की आवश्यकता है। उत्तर प्रदेश के गोरखपुर विश्वविद्यालय से मान्यता प्राप्त महाविद्यालयों में कक्षा संचालन के लिए 187 छात्रों को ही मान्यता दी जा रही है जबकि उत्तर प्रदेश के अन्य विश्वविद्यालय जैसे कानपुर में 560, लखनऊ विश्वविद्यालय में 420 एवं पूर्वांचल में 360 सीटें प्रदान की जा रही हैं जबकि उपरोक्त सीटों के अंतर को समाप्त करके प्रत्येक विश्वविद्यालयों की सीटों के आबंटन में विश्वविद्यालय अनुदान आयोग द्वारा एकरूपता कायम करने का निर्णय लेना चाहिए।

(viii) Need to declare the birth anniversary of Dr. B.R. Ambedkar falling on the 14th April as a National Holiday every year

SHRI P.L. PUNIA (BARABANKI): Baba Sahab Dr. Bhim Rao Ambedkar was an important national leader and dalits have special emotional attachments with him. There has been a persistent demand from his followers for declaring 14th April as a regular national Holiday.

Being an emotive issue for dalits and 14th April being the birth anniversary of a great leader and the main architect of the Indian Constitution, the occasion should be declared as a regular National Holiday.

I, therefore, request the Central Government to give due consideration to this request and declare 14th April as a regular National Holiday for all Government offices under the Union Government.

(ix) Need to provide Special Financial Assistance to Himachal Pradesh and enhance the Special Plan Assistance to the State to meet its financial liabilities

DR. RAJAN SUSHANT (KANGRA): While the 13th Finance Commission has recommended an overall increase of 126% to all the states compared to the transfers recommended by the 12th Finance Commission, however, for Himachal Pradesh, the increase is only 50%, which is the lowest as compared to any other state in the country. Himachal Pradesh has a committed liability of over Rs. 2200 crore on account of salary and pension arrears from 1.1.2006 to 31.8.2009 due to the 6th Pay Commission recommendations. The 13th Finance Commission has underestimated the salary, interest and pension expenditure by Rs. 617 crore, Rs. 456 crore and Rs. 405 crore respectively for 2010-2011. Not only this, the Commission has assumed an average annual rate of growth in salary expenditure of only about 2% over the period upto 2014-15, where as the actual salary expenditure works out to 55% to 60% of Revenue expenditure. I, therefore, urge upon Hon'ble Prime Minister, Finance Minister & Deputy Chairman, Planning Commission to allocate the following:-

- (1) Special Financial Assistance of Rs. 1500 crore to Himachal Pradesh Government during the current year;
- (2) The Special Plan Assistance to Himachal Pradesh for 2011-12 may be enhanced to atleast Rs. 2000 crore so that Himachal Pradesh State may be in a position to conceive a meaningful plan size;
- (3) The State specific grants recommended by the 13th Finance Commission for Himachal Pradesh may be released without linking them to the meeting of fiscal Deficit targets; and
- (4) The fiscal deficit ceiling of 3.5 % for 2010-2011 and 3% for 2011-15 may not be insisted upon for the State.

(x) Need to provide regular rail services from Indore to Ajmer and Udaipur

श्रीमती सुमित्रा महाजन (इन्दौर): महु-अकोला खंड पर विगत कुछ माह से रेल यातायात अत्यंत अस्त-व्यस्त है व बारंबार यात्री गाड़ियों को निरस्त किया जा रहा है। महु से अकोला के मध्य के स्टेशनों के यात्रियों के लिए इस मार्ग में कोई अन्य वैकल्पिक साधन उपलब्ध नहीं है। यात्रियों की इन असुविधाओं को दूर करना अत्यंत आवश्यक है। मैंने इस संबंध में पश्चिमी तथा दक्षिणी मध्य रेलवे के अधिकारियों का ध्यान बारंबार आकृष्ट किया था, परन्तु महीनों की अवधि के पश्चात भी न तो इस ओर कोई ध्यान दिया गया और न ही परिस्थितियों में सुधार हुआ है। यात्री भी आक्रोशित हैं। उनकी समस्या का त्वरित समाधान आवश्यक है। पूर्व में इस खंड पर 6 जोड़ी यात्री गाड़ियां अजमेर तक संचालित की जाती थीं। रतलाम नीमच-आमान परिवर्तन के पश्चात इंदौर का सीधा सम्पर्क अजमेर व उदयपुर से टूट गया है और उदयपुर के लिए अभी सप्ताह में दो दिन सेवा उपलब्ध है, उसे नियमित करने की भी हम मांग कर रहे हैं।

मेरा सरकार से निवेदन है कि रतलाम-अकोला आमान परिवर्तन को अभी काफी समय लगेगा, तब तक इस क्षेत्र में यात्रियों को अतिरिक्त सुविधा प्रदान की जानी चाहिए तथा मैं चाहूंगी कि आमान परिवर्तन के समय भी कोई वैकल्पिक व्यवस्था करने की योजना अभी से ही बनाई जाये ताकि इस समस्या को तुरंत हल किया जा सके।

(xi) Need to accord approval to the proposal of Government of Madhya Pradesh for construction of Chandla – Mataundh and Rampur Ghat – Kandela roads under Central Road Fund

श्री जितेन्द्र सिंह बुन्देला (खजुराहो): खजुराहो संसदीय क्षेत्रान्तर्गत आने वाली चन्दला-सरपई-गौरिहार-मटौध मार्ग लम्बाई 42 कि०मी० उत्तर प्रदेश सीमा से जुड़ती है। यह मार्ग आर्थिक, अंतर्राज्यीय एवं पर्यटन की दृष्टि से अति महत्वपूर्ण है। चन्दला-मटौध मार्ग एवं रामपुर घाट (उत्तर प्रदेश सीमा) - कंदेला मार्ग बनने पर सीधे उत्तर प्रदेश को विश्व प्रसिद्ध खजुराहो पर्यटन स्थल से जोड़ा जा सकता है। इस मार्ग को मध्य प्रदेश सरकार द्वारा केन्द्रीय सड़क निधि (सी.आर.एफ.) के अंतर्गत सड़क परिवहन एवं राज्य मार्ग मंत्रालय में प्रस्ताव भेजा गया, जो कि लंबित है। इस मार्ग की मंजूरी न मिलने से जनता में आक्रोश है।

मेरा केन्द्र सरकार से अनुरोध है कि इस अति महत्वपूर्ण मार्ग को शीघ्र स्वीकृति एवं बजट दिये जायें।

(xii) Need to provide better rail connectivity to Kaushambi Parliamentary Constituency, Uttar Pradesh

श्री शैलेन्द्र कुमार (कौशाम्बी): कौशाम्बी उत्तर प्रदेश एक ऐतिहासिक, धार्मिक एवं व्यवसायिक नवसृजित जिला है। इस जिले में तीन ट्रेनों का अप डाउन ठहराव था (चौरी चौरा एक्स., तूफान एक्स., 12 डाउन एक्स.) एवं जिनका 20 दिसम्बर से रेल मंत्रालय द्वारा भरवारी, सिराथू स्टेशनों पर ठहराव रद्द करने की योजना है, जिससे यात्रियों को बहुत असुविधा होगी। यात्रियों की मांग है कि (महानन्दा एक्स., मूरी एक्स.) का स्टापेज सिराथू एवं भरवारी स्टेशनों पर अप, डाउन दोनों किया जाये। व्यावसायिक जिला होने के कारण एक ट्रेन भरवारी, सिराथू से मुम्बई के लिए चलाई जाये। बहुत दिनों से सिराथू स्टेशन पर कम्प्यूटरिकृत टिकट आरक्षण केन्द्र खोलने की मांग है, जो लम्बित है। उक्त समस्याओं को लेकर कई बार स्थानीय लोगों एवं किसान यूनियन के लोगों ने धरना प्रदर्शन भी किया है। मैं रेल मंत्रालय से मांग करता हूँ कि उक्त समस्याओं पर तत्काल कार्यवाही सुनिश्चित कराने की कृपा करें।

(xiii) Need to provide Minority Educational Institution Status to Aligarh Muslim University and Jamia Milia Islamia University, Delhi

डॉ. शफ़ीकुर्रहमान बर्क (सम्भल): आपका ध्यान मैं अलीगढ़ मुस्लिम यूनिवर्सिटी व जामिया मिलिया इस्लामिया यूनिवर्सिटी को अक्विलयती दर्जा अभी तक न दिलाए जाने के बारे में दिलाना चाहता हूं। इन दोनों यूनिवर्सिटीज को माइनॉरिटी कैरेक्टर का दर्जा दिलाये जाने की मांग काफी अर्से से चली आ रही है।

अलीगढ़ मुस्लिम यूनिवर्सिटी 1920 में सर सैय्यद अहमद खां ने व जामिया मिलिया इस्लामिया यूनिवर्सिटी इसके बाद डॉ० जाकिर हुसैन के प्रयासों से स्थापित हुई थी। इन दोनों इदारों में मुस्लिम भाईयों ने हर तरह का योगदान दिया है। इस बारे में बहुत सारे ऐजीटेशन वगैरह भी हुए हैं। इन दोनों इदारों को माइनॉरिटी कैरेक्टर का दर्जा न दिये जाने से मुस्लिम तबके में काफी मायूसी है।

आपसे गुज़ारिश है कि आप अलीगढ़ मुस्लिम यूनिवर्सिटी और जामिया मिलिया इस्लामिया यूनिवर्सिटीज को जल्द से जल्द माइनॉरिटी कैरेक्टर का दर्जा दिलाने की मेहरबानी करें।

(xiv) Need to accord approval to the D.P.R. submitted by Government of Bihar for repair and desilting of water-canals originating from Falgu river barrage in Jahanabad district of the State

श्री कौशलेन्द्र कुमार (नालंदा): बिहार राज्य के जहानाबाद जिले के उदेरास्थान में फल्गू नदी पर बन रहे बैराज, जिसके लिए राज्य सरकार ने 200 करोड़ रुपये की प्रशासनिक स्वीकृति दी है और इसका कार्य युद्ध स्तर पर जारी है। लेकिन इससे निकलने वाले लगभग 48 कैनाल और 35 पर्ईन की ओर की मरम्मत और उनमें जमे गाद की सफाई, जिससे किसानों के खेत तक पानी पहुंचे, का डी.पी.आर. लगभग 349 करोड़ रुपये, केन्द्रीय जल आयोग, नई दिल्ली के निदेशक (प्रोजेक्ट अपराईजल) के यहां लंबित है। इस कार्य से 41 लाख 850 हैक्टेयर रकबे की सिंचाई हो सकेगी जबकि राज्य सरकार बैराज युद्ध स्तर पर बनवा रही है तो यह केन्द्र सरकार की जिम्मेदारी बनती है कि वो इस बैराज का पानी खेतों तक पहुंचाने के लिए डी.पी.आर. को स्वीकृति दे ताकि तीन जिले जहानाबाद, गया एवं नालंदा में बाढ़ का पानी न आ पायेगा तथा सूखे से निपटने के लिए खेतों को बैराज से पानी भी मिलेगा।

मैं इस सदन के माध्यम से केन्द्र सरकार से यह मांग करता हूं कि केन्द्रीय जल आयोग इस डी.पी.आर. की स्वीकृति यथाशीघ्र दे ताकि खेतों की सिंचाई नियमित रूप से हो सके एवं तीन जिलों जहानाबाद, गया एवं नालंदा को बाढ़ एवं सूखे से बचाया जा सके।

(xv) Need to open an Income Tax Office at Dharmapuri, Tamil Nadu

SHRI R. THAMARAISELVAN (DHARMAPURI): I would like to bring to the attention of the Central Government regarding the need to open an Income Tax Office in Dharmapuri, Tamil Nadu, which is my Parliamentary constituency. Presently the Income Tax Office is located at Krishnagiri and the new office opened at Hosur which also falls in Krishnagiri district, are far away from all revenue Taluks of Dharmapuri district such as Dharmapuri, Harur, Pappireddipatty, Palacode and Pennagaram. The distance of these talukas from ITO ranges from 45 kms to 100 kms. The public from all these revenue taluks have been demanding an Income Tax Office at Dharmapuri.

Dharmapuri district produces mangoes, tomatoes and chilli in good quantity meeting a sizable demand of the entire state of Tamil Nadu, and it generates considerable revenue. Moreover, Dharmapuri district is also famous for its various tourists spots like Hogenakkal Water Falls, many ancient temples and other places of historical importance related to tourism.

Since there is no Income Tax Office at Dharmapuri, the income tax payers of Dharmapuri district are put to great difficulties and hardships. Opening of an Income Tax Office at Dharmapuri will be a boon to the public and also will help to widen the tax net to tap new assesseees. I, therefore, urge upon the Government to open an Income Tax office at Dharmapuri.

**(xvi) Need to provide stoppage to Kamban Express at Papanasam
in Tamil Nadu**

SHRI O.S. MANIAN (MAYILADUTHURAI): Papanasam is one of the major towns in the State of Tamil Nadu, which is famous for several holy places. It is the major railway station between Thanjavur and Kumbakonam. The Kamban Express from Chennai-Egmore-Nagore and Nagore-Chennai-Egmore passes through Aduthurai and Papanasam, however, there is no stoppage of this train at Papanasam, from where a lot of people travel to Chennai and Nagore everyday for various purposes, including employment.

As of now, the passengers have to go to Kumbakonam, which is 15 kilometers away from Papanasam to board this train for their onward journey to Chennai and Nagore which causes a lot of inconvenience and hardship to the passengers. It is the long pending demand of the people of this area that this train should stop at Papanasam. Besides, they also demand that the scheduled departure of this train from Chennai, which is now at 2315 hours, should be preponed to 2200 hours for the convenience of the passengers traveling by this train.

I, therefore, request the Hon'ble Minister of Railways to look into the matter and consider the above demands of the people of my constituency sympathetically.

(xvii) Need to open an Engineering College and a Polytechnic at Dakshin Dinajpur in Baluarghat Parliamentary Constituency, West Bengal

SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): Dakshin Dinajpur under my Parliamentary Constituency Balurghat is a District Headquarters. Even though Dakshin Dinajpur is a District Headquarters, there is no Technical College, Medical College, Engineering College or Poly-technic, either run by the Government or Private Sector. The students of entire Dakshin Dinajpur have to depend on other District Headquarters for acquiring higher education which demoralizes the students. I, therefore, request the Hon'ble Minister through this august House to sanction and open an Engineering College and a Poly-technic in Balurghat at the earliest.

12.05 ½ hrs.**NATIONAL SONG**

MADAM SPEAKER: Hon. Members, please go back to your seats for *Vande Mataram*.

... (*Interruptions*)

12.06 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members went back to their seats

अध्यक्ष महोदया : कृपया शांत हो जाइए। कृपया वन्दे मातरम् के लिए शांत हो जाइए।

... (व्यवधान)

MADAM SPEAKER: *Vande Mataram* please.

... (*Interruptions*)

(The National Song was played.)

MADAM SPEAKER: The House stands adjourned *sine die*.

... (*Interruptions*)

12.07 hrs.

The Lok Sabha then adjourned sine die.
